

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

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OA./TA./MP No.....199

Rakesh Babu & ors. Versus (W)

Date of Order	Orders
<p>20.7.99</p> <p><i>OA has been already admitted on 17-1-99</i></p>	<p align="center"><u>OA 150/98</u></p> <p>SA. Vinod Goyal, Advocate, brief holder for                  Sh. Shiv Kumar, counsel for the applicant.                  Sh. Manish Bhandari, counsel for the respondents.</p> <p align="center">At the request of the brief holder,                  may be listed for admission on 20.7.99.</p> <p align="center"><i>C.N.</i>  <b>(N. P. NAWANI)</b>                  ADMINISTRATIVE MEMBER</p> <p align="right"><i>C.Krishna</i>  <b>(GOPAL KRISHNA)</b>                  Vice Chairman (J)</p>
<p><i>28-7-99</i></p>	<p align="center"><u>28.7.99</u></p> <p>Mr. Shiv Kumar - Counsel for applicants.                  Mr. Manish Bhandari - Counsel for respondents.</p> <p>Heard. The learned Counsel for the                  applicants during the course of arguments                  sought permission to withdraw the O.A.                  with the liberty to file a fresh O.A.                  Permission to withdraw the present O.A.                  is granted with liberty to file a                  fresh O.A. subject to just exceptions.                  The O.A. is dismissed as withdrawn.                  No order as to costs</p> <p align="center"><i>C.N.</i>  <b>(N. P. NAWANI)</b>                  ADMINISTRATIVE MEMBER</p> <p align="right"><i>C.Krishna</i>  <b>(GOPAL KRISHNA)</b>                  Vice Chairman (J)</p> <p align="center">Copy sent to Applicant &amp; resp, No. 2                  vide <u>2306, 2307</u></p>

DATED 31/07/99